

ASSAM ACT I OF 1934.

THE ASSAM RIFLES (AMENDMENT) ACT, 1934.

[Published in the *Assam Gazette* of the 4th July 1934.]

An Act to amend the Assam Rifles Act, 1920.

WHEREAS it is expedient to amend the Assam Rifles Act, 1920, for the purposes hereinafter appearing ;

And whereas the previous sanction of the Governor General has been obtained under subsection 3 of section 80A of the Government of India Act to the passing of this Act ;

It is hereby enacted as follows :—

Short title.

1. This Act may be called the Assam Rifles (Amendment) Act, 1934.

Substitution of new schedule for the schedule to the Assam Rifles Act, 1920.

2. For the schedule to the Assam Rifles Act, 1920, the following schedule shall be substituted, namely :—

Assam Act I of 1920.

THE SCHEDULE

STATEMENT.

(See sections 3 and 4.)

After you have served for four years in the first instance which, with the permission of the Commandant may be extended to seven years and, on the expiry of seven years, to ten years, you may, at any time when not on active service, apply for your discharge, through the officer to whom you may be subordinate, to a Commandant of the Assam Rifles, or to the Magistrate of the District in which you may be serving. If however you agree and are permitted to continue to serve on the expiry of four years or seven years, you will not be permitted to resign until you have completed seven years and ten years, respectively. But after ten years you will be granted your discharge at any time after two months from the date of your application, unless your discharge would cause the vacancies in the Assam Rifles to exceed one-tenth of the sanctioned strength,—in that case you must remain until this objection

Price—English : Id.]

[Indian : anna 1.

is waived by competent authority or removed. But, when on active service, you have no claim to a discharge and you must remain, and do your duty until the necessity for retraining you in the Assam Rifles ceases, when you may make your application in the manner hereinbefore prescribed. In the event of your re-enlistment after you have been discharged, you will have no claim to reckon for pension or any other purpose your service previous to your discharge.

Signature of rifleman in acknowledgment of the above having been read to him. } A. B.

Signed in my presence after I had ascertained that A. B. understood the purport of what he signed. } C. D.

Magistrate, Commandant or
Assistant Commandant.